



## Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.3538/2020  
(SWP No. 1769/2012)

This the 7<sup>th</sup> day of September, 2021

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman**

Nazir Ahmad Ganai (age 46 years)  
s/o Ghulam Rasool Ganaie  
r/o Nadihal (Rafiabad), Baramulla

...Applicant

(*Nemo* for applicant)

### **Versus**

1. State of Jammu and Kashmir,  
Through Commissioner/Secretary to Govt.,  
PHE Department, Civil Secretariat, Srinagar
2. Chief Engineer, Kashmir PHE Department, Srinagar
3. Superintending Engineer (Hyd), PHE Department  
Circle Sopore, Baramulla
4. Executive Engineer, PHE Division, Sopore

...Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

### **ORDER (ORAL)**

The applicant filed SWP No.1769/2021 before the Hon'ble High Court of Jammu & Kashmir, challenging his transfer from PHE Division Spore to PHE Division Bandipra, vide order dated 06.03.2012. The SWP has since been transferred to the Tribunal in view of re-organization



of the State of Jammu & Kashmir and re-numbered as T.A. No. 3538/2021.

2. Today, there is no representation on behalf of the applicant. I heard Mr. Rajesh Thappa, learned Deputy Advocate General and perused the material placed on record.

3. Learned Deputy Advocate General submitted that earlier the applicant was transferred from PHE Division Sopore to PHE Division Bandipora vide the impugned order. He also submitted that since the applicant has recently been transferred to PHE Division Kupwara, the T.A. has become infructuous.

4. Taking note of the submission of learned Deputy Advocate General, the T.A. has become infructuous and it is accordingly dismissed, giving liberty to the applicant to ventilate his grievance, if so advised, in accordance with law. There shall be no order as to costs.

**( Manjula Das )**  
**Chairman**

**September 7, 2021**  
/sunil/rk/dd/